

MR. SPEAKER: It would be convenient if Members familiarise themselves with the Rules. Rule 305(c) provides that a Member wishing to raise any matter referred to in sub-rule (1) of Rule 305 shall refer it to the Committee and should not raise it in the House.

SHRI SAUGATA ROY: I have read the rule twenty times. I asked special permission from you to raise this matter in the House. You can always give permission to a Member to raise a matter in the House. It is left to you. I am not talking without giving a notice I wrote to you that there is a very serious allegation of corruption...

MR. SPEAKER: I have allowed you to raise this question and have asked for the explanation of the Minister. It cannot be considered further in the House. The Committee will do that. You can yourself refer it to the Committee.

SHRI SAUGATA ROY: I will do that, but you may refer my letter to the Committee. That is a simple thing.

EMPLOYEES DEPOSIT-LINKED INSURANCE AMENDMENT SCHEME, 1978

SHRI ARIF BEG: On behalf of Dr. Ram Kirpal Sinha, I beg to lay on the Table a copy of the Employees Deposit-linked Insurance (Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. GSR 329 in Gazette of India dated the 4th March, 1978, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No LT-1824/78].

12.37 hrs.

RE. CALLING ATTENTION (PROCEDURE)

MR. SPEAKER: Now, the Calling Attention; Shri Harikesh Bahadur.

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, I have a point of order on this Calling Attention. I would invite your attention, most

respectfully to Rule 197, sub-rules (1) and (5): Sub-rule (1) says:

"A member may, with the previous permission of the Speaker, call the attention of a Minister to any matter of urgent public importance...."

I would like to stress the word 'urgent'.

"and the Minister may make a brief statement or ask for time to make a statement at a later hour or date, provided that no member shall give more than two such notices for any one sitting"

Kindly see sub-rule (5). It says:

"All the notices which have not been taken up at the sitting for which they have been given, shall lapse at the end of the sitting, unless the Speaker has admitted any of them for a subsequent sitting"

The question is that this Calling Attention which you have admitted is on the subject of the unfortunate situation in Banaras Hindu University. It has come as per your order today. Some of us gave notice on this very subject on Monday. Let us once for all have a decision on this matter....

MR. SPEAKER: This matter has been discussed a number of times earlier.

PROF. P. G. MAVALANKAR: I am inviting your attention specifically to two aspects of the matter.

MR. SPEAKER: This aspect has been considered earlier and this cannot be the subject of a point of order every time.

PROF. P. G. MAVALANKAR: I am not making it every time; if you ask me, I will sit down.

My point is that we are not able to decide how to give notices. If a matter was urgent for me on Monday on Banaras Hindu University, I gave